CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

No. Of Adjournment: 1

COURT NO.: 1 24.02.2020

O.A./260/91/2020 ANUSHRI KUMAR SAHU

-V/S-DRDO

ITEM NO:14

FOR APPLICANTS(S) Adv.: Mr. S. K. Ojha

FOR RESPONDENTS(S) Adv.: Mr. B. P. Nayak

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and Mr. B. P. Nayak, Ld. Counsel who appeared for the respondents in this case. Registry is directed to reflect the name of Mr. B. P. Nayak as the counsel for the respondents, in future.
	Ld. Counsel for the applicant wants a minor correction in the respondent No.3. He may do so during course of the day and copy of the same will be served to Ld. Counsel for the respondents.
	It is submitted by Ld. Counsel for the applicant that by virtue of the order dated 07.06.2019 (Annexur-A/3), applicant is entitled the MACP benefit we.f. 02.09.2017. He also submitted that the representation dated 23.08.2018(Annexure-A/4) has been filed and it is pending and his grievance will be addressed if a direction is given to the respondents to consider the representation at Annexure-A/4 taking into consideration the order at Annexure-A/3.
	Ld. Counsel for the respondents submitted that prima facie the claim is delayed as MACP is claimed from 02.09.2017. However, it is noted that the claim arises out of the order dated 07.06.2019(Annexure-A/3) implementing MACP w.e.f. 01.09.2008.
	In view of the above, the OA is disposed of at this stage without expressing any opinion on merit, with liberty to the applicant to file a fresh representation about his grievances relating to MACP enclosing a copy of the order at Annexure-A/3, copy of his earlier representation and copy of the Paper Book of the OA with copy of this order to the Respondent No.2/competent authority within 10 days time from the date of receipt of copy of this order and if such a representation is received from the applicant, then the respondent No.2/competent authority will consider the said representation and

dispose of the same in accordance with the law taking into account the Annexeure-A/2, by passing a speaking order to be communicated to the applicant within a period of three months from the date of a receipt of the representation from the applicant.

With the above observations the OA is disposed of. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)

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